

**GOVERNMENT OF MAHARASHTRA**  
**Department of Revenue and Forest, Disaster Management,**  
**Relief and Rehabilitation, Mantralaya, Mumbai- 400 032**  
**No: DMU/2020/CR. 92/DisM-1, Dated: 20<sup>th</sup> April, 2021**

**ORDER**  
**Break The Chain**

**Reference:**

1. The Epidemic Diseases Act, 1897.
2. The Disaster Management Act, 2005
3. Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-I, dated 2<sup>nd</sup> May 2020, 3<sup>rd</sup> May 2020, 5<sup>th</sup> May 2020, 11<sup>th</sup> May 2020, 15<sup>th</sup> May 2020, 17<sup>th</sup> May 2020, 19<sup>th</sup> May 2020, 21<sup>st</sup> May 2020, 31 May 2020, 4<sup>th</sup> June 2020, 25<sup>th</sup> June 2020, 29<sup>th</sup> June 2020, 6<sup>th</sup> July 2020, 7<sup>th</sup> July 2020, 29<sup>th</sup> July 2020, 4<sup>th</sup> August 2020, 19<sup>th</sup> August 2020, 31<sup>st</sup> August 2020, 30<sup>th</sup> September, 2020 and 14<sup>th</sup> October 2020, 23<sup>rd</sup> October, 2020, 29<sup>th</sup> October, 2020, 3<sup>rd</sup> November, 2020, 14<sup>th</sup> November, 2020, 23<sup>rd</sup> November, 2020, 27<sup>th</sup> November, 2020, 27<sup>th</sup> November, 2020, 21<sup>st</sup> December, 2020, 24<sup>th</sup> December, 2020, 29<sup>th</sup> December, 2020, 14<sup>th</sup> January, 2021, 19<sup>th</sup> January, 2021, 29<sup>th</sup> January, 2021, 24<sup>th</sup> February, 2021, 15<sup>th</sup> March, 2021, 27<sup>th</sup> March, 2021, 4<sup>th</sup> April, 2021, 5<sup>th</sup> April, 2021 and 13<sup>th</sup> April, 2021 (along with any additions and clarifications thereof)
4. Ministry of Home Affairs (MHA) Order No. 40-3/2020-PM-1 (A) Dated 1<sup>st</sup> May 2020, 11<sup>th</sup> May 2020, 17<sup>th</sup> May 2020, 20<sup>th</sup> May 2020, 30<sup>th</sup> May 2020, 29<sup>th</sup> June 2020, 29<sup>th</sup> July 2020, 29<sup>th</sup> August 2020, 30<sup>th</sup> September 2020 and 27<sup>th</sup> October 2020, 25<sup>th</sup> November, 2020, 28<sup>th</sup> December, 2020, 27<sup>th</sup> January, 2021 and 23<sup>rd</sup> February, 2021

Whereas, in exercise of the powers, conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee has issued an Order dated 30<sup>th</sup> September, 2020 and 14<sup>th</sup> October, 2020 (extended by order dated 29<sup>th</sup> October, 2020, 27<sup>th</sup> November, 2020, 29<sup>th</sup> December, 2020 and 29<sup>th</sup> January, 2021 and 24<sup>th</sup> February, 2021, 15<sup>th</sup> March, 2021, 17<sup>th</sup> March, 2021, 27<sup>th</sup> March, 2021, 4<sup>th</sup> April, 2021, 5<sup>th</sup> April, 2021 and 13<sup>th</sup> April, 2021) for containment of COVID 19 in the State for the period upto 7 AM on 1<sup>st</sup> May, 2021 and issued revised guidelines by including certain activities from time to time vide above mentioned orders.

Whereas the State Government is satisfied that the State of Maharashtra is threatened with the spread of COVID-19 virus, and therefore it is imperative to take certain emergency

  
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measures to prevent and contain the spread of virus, the Government in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897, read with all other enabling provisions of The Disaster Management Act, 2005, finds it is expedient to enforce the following measures throughout the State from 8 PM on 20th April, 2021 till 7 AM on 1<sup>st</sup>, May, 2021 to break the chain of transmission.

Now, therefore, in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897 and the powers, conferred under The Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues the following directions, that will remain in force throughout the state of Maharashtra from 8 PM on 20th April, 2021 till 7 AM on 1<sup>st</sup>, May, 2021 –

1. All Groceries, Vegetables Shops, fruit vendors, dairies, bakeries, confectionaries, all type of food shops (including chicken, mutton, poultry, fish and eggs), shops related to agricultural implements and farm produce, pet food shops, shops related to materials for impending rainy season for individuals as well as for organisations to be open only between 7 AM to 11 AM.
2. Home delivery from the said shops however may be allowed between 7 AM to 8PM . These timings however may be changed by the local authority.
3. The local Disaster Management Authorities to include any additional entities/ services as essential under Section (2) of the order dated 13<sup>th</sup> April, 2021 only after the consent of the State Disaster Management Authority.
4. All other conditions other than the ones specified in this order will be in accordance with the Government Order dated 13<sup>th</sup> April, 2021 and additions/ clarifications already issued thereof by the State Government.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA



(SITARAM KUNTE)  
CHIEF SECRETARY  
GOVERNMENT OF MAHARASHTRA